

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **03th** day of **April 2019**

ORIGINAL APPLICATION NO. 330/583 of 2009

**HON'BLE MS. AJANTA DAYALAL, MEMBER (A)
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Arun Kumar, employed as Sr. DEO
In Ordnance Factory, Kanpur
Aged 42 yrs. S/o Late BD Pandey,
R/o 42/07, Vijay Nagar,
Kanpur – 208005.

.....Applicant.

VE R S U S

1. Union of India and Others.

.....Respondents

Advocates for the Applicant : Shri N. P. Singh
Advocate for the Respondents : Shri N. P. Shukla

ORDER

1. List revised.
2. None present for the applicant. Shri D. Tiwari proxy
Advocate for Shri N. P. Shukla, learned counsel for the
respondents is present.

3. On perusal of file, it is seen that even on earlier occasions i.e. on 17.01.2019 and 27.02.2019, counsel for the applicant was not present to pursue the case. Today also, no one is present on behalf of the applicant. It seems that the applicant has lost interest in pursuing the case.

4. Accordingly, O.A. is dismissed in default and for non prosecution. No order as to costs.

(Rakesh Sagar Jain)
MEMBER-J

/Shashi/

(Ajanta Dayalan)
MEMBER -A